CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 230/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article

> 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of

Change in Law events.

Petitioner : Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL).

Respondent : Solar Energy Corporation of India Ltd. & Ors.

Date of Hearing : 30.4.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, ASEJTPL

Shri Lakshyajit Singh, Advocate, ASEJTPL Ms. Lavanya Panwar, Advocate, ASEJTPL

Ms. Shefali Sobti, ASEJTPL Ms. Sarika Jerath, ASEJTPL

Ms. Anushree Bardhan, Advocate, SECI Ms. Akansha Bhola, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and, accordingly, was adjourned.

The Petition will be listed for hearing along with Petition Nos. 192/MP/2021 and 2. 235/MP/2023, albeit without tagging with them, on 23.5.2025 at 2.30 P.M.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)